

In the Central Administrative Tribunal

Principal Bench: New Delhi

OA No.1021/87

Date of decision:02.12.1992.

Shri A.K.P. Choudhuri

...Petitioner

Versus

Union of India through the

Secretary, Ministry of

External Affairs & Another ...Respondents.

Coram:

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

Shri G.D. Gupta, Counsel.

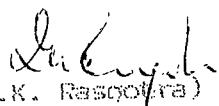
For the respondents

Shri P.P.Khurana, Counsel.

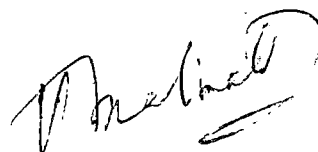
Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

Shri Gupta, learned counsel for the petitioner says that he has no instructions inspite of his having made efforts to contact his client. Hence this Original Application is dismissed for non-prosecution. No costs.


(I.K. Rasgotra)

Member(A)



(V.S. Malimath)

Chairman

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